

**File No. J-12021/09/2009-JR [e-475]**

**Government of India  
Ministry of Law and Justice  
Department of Justice**

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**Jaisalmer House, 26, Mansingh Road,  
New Delhi-110011.**

**Dated 1<sup>st</sup> June, 2022**

To

The Principal Accounts Officer,  
Department of Legal Affairs, Lok Nayak Bhavan,  
3rd Floor, 'C' Wingh, Khan Market,  
New Delhi – 110003

**Subject: Central Assistance towards Recurring and Non-Recurring Expenditure for establishing and operationalising 19 Gram Nyayalayas in the State of Odisha-regarding.**

Sir,

In continuation of this Department's Sanction order dated 16<sup>th</sup> March, 2022 conveying the sanction of Rs. 1,07,00,000/- (Rupees One Crore Seven Lakh only), I am directed to convey the sanction of the President of India for the payment of **Rs. 80,00,000/- (Rupees Eighty Lakh only)** towards Central assistance towards recurring expenditure to the **State Government of Odisha** for establishing and operationalizing 19 Gram Nyayalayas in the **State of Odisha vide letter no 9191/XVIII-05/2008(P.F.) from High Court of Odisha dated 11<sup>th</sup> August, 2022.**

2. The expenditure involved is debitible to Demand No. 65 during 2022-23 under Major Head - 3601-Grant-in-aid to State Governments, Sub Major Head -06-Centrally Sponsored Schemes, Minor Head - 06.101 -Central Assistance /Share, Sub Head – 57 – Infrastructure facilities for Judiciary, Detailed Head- 02 - Assistance to State Governments for Establishing and Operating Gram Nyayalayas, Object Head-57.02.35- Grants for Creation of Capital Assets.

3. The concerned State Government is requested to utilize this amount during the current financial year 2022-23. The details of amount spent by the State Government alongwith audit certificate, utilization certificate in the prescribed format (GFR-19A) duly signed by the competent authority and physical achievements may please be sent to this Department at the earliest & latest by the end of the stipulated period in this regard.

4. The accounts of the State Government in respect of the Grants being released shall be open to inspection by the Sanctioning authority and audit, both by the Comptroller and Auditor General of India under the provision of CAG (DPC) Act, 1971 and internal audit by the Principal Account Office of the Department of Justice, whenever the State Government is called upon to do so.

5. In respect of both recurring as well as non recurring expenditure to the State Government, the Utilisation Certificate / Statement of Expenditure of the grant received for the purpose shall be furnished by the State Government before any further release of funds is made.

6. This sanction has been entered in the Register of Grants at Serial No. 05 at page No. 01-02.

7. This issues with the concurrence of Joint Secretary & Financial Advisor (Law) vide Note No. 28 dated 31.05.2022 (efile no 475) and approval of Secretary (Justice) vide Note No. 32 dated 31.05.2022.

Yours faithfully,



(R.C. Ahuja)

Under Secretary to the Government of India

Tele No: 011-23072139

Copy to:-

1. Chief Secretary, Government of Odisha, Bhubaneswar.
2. Principal Secretary (Home) Government of Odisha, Bhubaneswar.
3. Secretary, Finance Department, State Government of Odisha, Bhubaneswar.
4. Registrar General, Odisha High Court, Cuttack.
5. Accountant General, State Government of Odisha, Bhubaneswar.
6. Chief Controller of Accounts (Law), Lok Nayak Bhawan, Khan Market, New Delhi.
7. Pay & Accounts Officer, Department of Legal Affairs, Janpath Bhawan, Janpath, New Delhi.
8. Secretary General, Supreme Court of India, New Delhi.
9. Reserve Bank of India, Central Account's Section, Nagpur, Maharashtra.
10. Deputy Secretary (Finance), Ministry of Law and Justice, Legislative Department, Ministry of Law and Justice, Shastri Bhawan, New Delhi.
11. ✓ NIC, Jaisalmer House, New Delhi for uploading on the Department of Justice website.
12. Under Secretary (Admin-II Unit), Department of Justice, Jaisalmer House, New Delhi.
13. File-concerned.
14. Spare Copies-5.



(R.C. Ahuja)

Under Secretary to the Government of India